

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 215**  
**(IB)-1913(ND)2019**  
**IA-3204/2022 IA-2611/2022**

**IN THE MATTER OF:**  
**Indian Bank**

... **Applicant/Petitioner**

**Versus**

**M/s. Nimitiya Hotel And Resorts Limited**

...

**Respondent**

**Under Section: 7 of IBC, 2016 (CIRP)**

**Order delivered on 21.11.2022**

**CORAM:**

**SHRI. BACHU VENKAT BALARAM DAS,**  
**HON'BLE MEMBER (J)**

**SHRI. L.N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Mr. Rajesh Kr Gautam, Ananat Gautam, Nipun  
Sharma, Sachin Singh & Vidur Ahaluwalia,  
Mr Kumar Anurag Singh, Zain A. Khan, Advts.

**For the RP** : Mr. Manuj Nagrath Adv

**ORDER**

**IA-3204/2022, IA-2611/2022:** Ld. Counsel appearing for the applicant submitted that the Hon'ble NCLAT has pronounced the order today, which is not yet available.

Ld. Counsel for the Indian Bank screen shared the order pronounced by the Hon'ble NCLAT. RP is directed to file the order of the Hon'ble NCLAT on the DMS by tomorrow.

Heard both the applications. Heard Ld. Counsels appearing for the Applicant, the Indian Bank as well as the RP.

**Order Reserved.**



**(L.N. GUPTA)**  
**MEMBER (T)**



**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (J)**